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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 08.10.2025

+ C.R.P. 274/2024

M/S RED SKY PROMOTERS PVT LTD & ANR.....Petitioners

Through: Mr. Humraz Bir Singh with Mr.

Guriqbal Singh Pantalia, Advs.

versus

M/S SD LAND MARKS PVT. LTD.Respondent

Through: Mr. Anand Prakash, Adv.

CORAM:

HON'BLE MS. JUSTICE TARA VITASTA GANJU

TARA VITASTA GANJU, J.: (Oral)

- 1. The present Petition has been filed by the Petitioners under Section 115 of the Code of Civil Procedure, 1908 [hereinafter referred to as "CPC"] impugning the Order dated 24.05.2024 passed by the learned Trial Court [hereinafter referred to as "Impugned Order"]. By the Impugned Order, an application under Order XII Rule 6 of CPC filed by the Petitioner/Plaintiff before the learned Trial Court has been dismissed.
- 2. It is the case of the Petitioners/Plaintiffs that the Petitioner/Plaintiff No. 1 is the owner of the Agricultural land measuring 2 Bigha 12 Biswa out of Khasra No. 72/1 situated in Revenue Estate of Village Alipur, Delhi 110036, having purchased 1 Bhigha 8 Biswa from Shri Rajesh Rana vide Registered Sale Deed dated 13.12.2009, which is registered vide Registration No.:203, Addl. Book No. 1, Vol. No. 2017 on pages 91 to 95 dated 15.01.2010 before the office of Sub-Registrar VIB, Delhi and 1 Bigha 4 Biswa from Mr. Rakesh Shokeen, vide Registered Sale Deed dated 13.12.2009, which is registered vide Registration No. 204, Addl. Book No.

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- 1, Vol. No. 2017 on pages 96 to 100 dated 15.01.2010 before the office of Sub-Registrar VIB, Delhi. While it is the case of the Respondent/Defendant that the property that he has purchased is the property bearing Khasra No. 72/8.
- 3. The learned Counsel for the Respondent/Defendant submits that there are clear disputed questions of fact including the address of the suit property and that there is no unambiguous admission by the Respondent/Defendant to entitle the judgment under Order XII Rule 6 of CPC. The learned counsel for the Respondent/Defendant also submits that given these disputed questions of fact, a judgment under Order XII Rule 6 of CPC cannot be passed.
- 4. After some arguments, the learned Counsel for the Petitioners/Plaintiffs submits that he would be satisfied if a direction is passed for an expedited trial.
- 5. Accordingly, the following directions are passed:
- (i) The Petitioners and the Respondent shall not take any unnecessary adjournments before the learned Trial Court.
- (ii) The parties are bond down by the statement made by their Counsel before the Court today.
- 6. The Petition is, accordingly, dismissed as withdrawn.
- 7. The parties will act based on the digitally signed copy of the order.

TARA VITASTA GANJU, J

OCTOBER 8, 2025/SU/ha

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